

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3249 of 2020

Munna Prasad Chandravanshi	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Vikash Kumar, Advocate	
For the State	: Mrs. A. Sahay, Addl. P.P.	

Order No.02 Dated- 10.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Adityapur P.S. Case No.57 of 2016 registered under sections 409/420/34 of the Indian Penal Code.

Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner encroached upon the land of Jharkhand State Housing Board, Jamshedpur Division and made permanent construction thereon. It is further submitted that the allegation against the petitioner are all false and the petitioner has not made any construction whatsoever over the land of Jharkhand State Housing Board nor there is any occupation in the name of Jharkhand State Housing Board. It is also submitted that co-accused whose case stand on similar footing have already been given the privilege of anticipatory bail by this Court vide orders dated 08.03.2017, 02.02.2017, 16.09.2016 and 26.10.2016 in A.B.A. Nos.1229, 342 of 2017 respectively and A.B.A. Nos.3592, 2829 of 2016 respectively. It is also submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence,

it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. appearing on behalf of the State opposes the prayer for anticipatory bail but concedes that co-accused whose case stand on similar footing have already been given the privilege of anticipatory bail by this Court.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Seraikella, in connection with Adityapur P.S. Case No.57 of 2016 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Gunjan-